CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA-2346/2000

New Delhi this the 5th day of November, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. J.C. Bijania, S/o Sh. Bharat Singh, R/o H.No.11, Nawada, Near Aliahabad Bank, PO Uttam Nagar, New Delhi.

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Applicant

(through Sh. Yogesh Sharma, Advocate)

Versus

- NCT of Delhi through the Chief Secretary, Old Sectt., Delhi.
- The Director,
 Directorate of Social Welfare,
 Govt. of NCT of Delhi,
 Canning Lane, KG Marg,
 New Delhi.
- The Joint Director(A),
 Directorate of Social Welfare,
 Govt. of NCT of Delhi,
 1, Canning Lane, KG Marg,
 New Delhi.
 Respondents

(through Sh. H.P. Chakravorty, proxy for Sh.Rajinder Pandita, Advocate)

ORDER (ORAL) Hon'ble Sh. S.R. Adige, VC(A)

Heard both sides.

2. We note that in identical circumstances, one of the three employees, who had been reverted by the impugned order dated 23.10.2000, namely, Sh. Anand Singh had approached the Tribunal in OA-2245/2000, which was disposed of by order dated 14.05.2001 (copy taken on record), whereby it was held that respondents could not have reverted that applicant from a retrospective date.



- 3. We are satisfied that the ratio of the aforesaid order in Anand Singh's case (supra) is squarely applicable in the present case.
- Under the circumstances, the OA succeeds and is allowed to the extent that impugned order dated 23.10.2000 is quashed and set aside. Respondents shall proceed strictly in accordance with law.

No costs.

(Dr. A. Vedavalli)

M(J)

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